
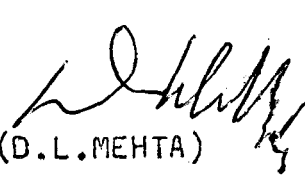
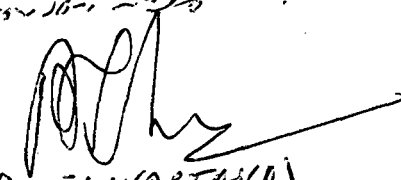
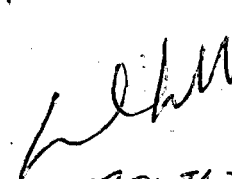


C. A. T. Bench, JAIPUR

Date of Order	Orders
<p>19.3.93.</p> <p><i>Reply not filed.</i> <i>28/7</i></p>	<div style="text-align: right;">(14)</div> <p>President, Bar, Association has intimated that the Bar Council and the Bar Association have decided not to attend the Courts on 19th, March, 93 as a token strike, to protest against proposed amendment to the Bar Council Act. We have considered the request and we are of the view that the strike is not the real way of protest. However, we are also of the view that to decide the cases in the absence of the Advocates may not serve the cause of Justice. In such circumstances we direct that the case be adjourned on <u>28/7/93</u> for hearing.</p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;">  (B.N. DHOUNDIYAL) Adm. Member </div> <div style="text-align: center;">  (D.L. MEHTA) Vice-Chairman </div> </div>
	<p><u>28.7.93</u></p> <p><i>None present on behalf of the applicant -</i> <i>Mr. Manish Bhandari - Counsel for the respondents.</i></p> <p><i>It has been disposed of by a separate order which has been pronounced in the open Court.</i></p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;">  (F.P. SAWANT) Member (A) </div> <div style="text-align: center;">  (D.L. MEHTA) Vice-Chairman </div> </div>